

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CONTEMPT PETITION NO.84 OF 2005
IN
CIVIL APPEAL NO.573 OF 2005

SAJJAN TEXTILE MILLS LTD.

....PETITIONER

VERSUS

K.V. KAMATH & ORS.

....RESPONDENTS

WITH

CONTEMPT PETITION NO.163/2008
IN CIVIL APPEAL NO.573 OF 2005.

O R D E R

We do not find any ground to initiate any contempt proceedings in respect of these petitions. Accordingly, these Contempt Petitions are dismissed. If there be any contempt notice, that will stand discharged. However, rejection of these contempt petitions shall not prevent the petitioner from taking appropriate steps before appropriate court.

In view of the aforesaid order, Mr. T.R. Andhyarujina, learned senior counsel appearing for the applicant, who has moved I.A. No.2/2005 - an application under Section 340, Code of Criminal Procedure read with Sections 196, 199 and 200 of the Indian Penal Code, does not want to press the alleged offence of perjury. Accordingly, all interlocutory applications also stand disposed of.

.....J.
(TARUN CHATTERJEE)

.....J.
(HARJIT SINGH BEDI)

NEW DELHI,
DECEMBER 09, 2009.